

Central Administrative Tribunal  
Principal Bench: New Delhi

C.P. No. 460/2000 In  
O.A. No. 1871/99

(14)

New Delhi this the 22nd day of January, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

Smt. Kamla Devi  
W/o. Late Shri Basant Lal  
R/o H. No. 371, Gali No. 10,  
Raj Nagar-II, Palam Colony,  
New Delhi.

-Applicant

(By Advocate: Shri U.Srivastava)

Versus

1. Shri S.P. Mehta,  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Shri Rakesh Chopra,  
The Divisional Railway Manager,  
Northern Railway, Bikaner.
3. Shri Mahesh Kumar  
The Divisional Personnel Officer,  
Northern Railway, Bikaner.

-Respondents

(By Advocate: Shri P.M. Ahlawat)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

Shri Srivastava stated that though the respondents have issued PPO dated 1.12.2000 regarding applicant's family pension, it was issued much after the period stipulated for issuing the same vide order dated 23.3.2000 in OA-1871/99. He further stated that applicant has not started receiving the family pension as action has to be taken by Tishazari Treasury.

2. In their counter, the respondents have tried to explain the delay taken by them in issuing the PPO stating that due to procedural formalities of the filling up of the prescribed forms of Family

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Pension, Witnesses, Attestation, concurrence of Finance and sanction of Family Pension by the Accounts they have taken time for issuing the PPO and that the delay is neither deliberate nor intentional but procedural in the process of making decision. Now that the respondents have complied with the orders and issued the PPO, in any case the applicant would start receiving the family pension early in the future.

(15)

3. The C.P. is accordingly closed. Notices issued to the alleged contemners are discharged.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Member (A)

cc.